Court 1 (Video Conferencing)

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Petition(s) for Special Leave to Appeal (Crl.) No. 520/2021</u> (Arising out of impugned final judgment and order dated 05-01-2021 in CRLP No. 9361/2016 passed by the High Court of Karnataka at Bengaluru)

**B.S YEDDIYURAPPA** 

Petitioner(s)

VERSUS

Respondent(s)

A ALAM PASHA & ORS. (FOR ADMISSION)

WITH

<u>SLP (Crl.) No. 758/2021</u>

(FOR ADMISSION and I.R. and I.A. No. 10975/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

- Date : 27-01-2021 These petitions were called on for hearing today.
- CORAM : HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.S. BOPANNA HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
- For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv. Mr. Sajjan Povayya, Sr. Adv. Mr. Mahesh Agarwal, Adv. Mr. Mrinal Shankar, Adv. Mr. Saransh Jain, Adv. Mr. Pratibhanu, Adv. Ms. Shloka Shankar, Adv. Mr. Himanshu Satija, Adv. Mr. E. C. Agrawala, AOR Mr. Mukul Rohatgi, Sr. Adv. Mr. K. V. Vishwanathan, Sr. Adv. Mr. Sandeep Patil, Adv. Mr. Kush Chaturvedi, AOR Ms. Priyashree Sharma Ph, Adv. Mr. Venkatraman Amartya Sharan, Adv. For Respondent(s) Mr. A. P. Mohanty, AOR Ms. Vijay Lakshmi, Adv. **UPON** hearing the counsel the Court made the following ORDER Issue notice. There shall be stay of arrest in the meantime.

(NIDHI AHUJA)	(INDU KUMARI POKHRIYAL)
AR-cum-PS	ASSISTANT REGISTRAR